

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

**Petition No. 229 of 2009**

**Date: 11.6.2015**

To,

General Manager (Commercial)  
NTPC Ltd., NTPC Bhawan  
Core-7, Scope Complex-7  
Institutional Area, Lodhi Road  
New Delhi-110 003

Sir,

**Subject:** Approval of tariff of Tanda Thermal Power Station for the period from 1.4.2014 to 31.3.2019

**Ref.:** Judgment dated 1.5.2015 in Appeal No. 97 of 2013 (NTPC Vs. CERC & Ors.)

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With reference to the subject mentioned above, this is to inform you that in respect of the said generating station, the Appellate Tribunal in its judgment dated 1.5.2015 in the said appeal has remanded the matter on the issue of "disallowance of capital expenditure incurred on various items relating to township and colony".

2. In this connection, I am directed to request you to furnish the following information on affidavit, by 22.6.2015:

- (a) Item-wise detail break-up of actual expenditure incurred on Renovation & Modernization of Township and Colony under each head such as:
- (i) Laying of sewer pipelines in township;
  - (ii) Construction of Auditorium in township;
  - (iii) Cable laying & installation of feeder pillar for domestic power;
  - (iv) 11 kV/0.433V Sub-station;
  - (v) Construction of boundary wall, CC roads & parking in township;
  - (vi) Construction of seating gallery in Ram Lila ground.
- (b) Gross Block of old asset replaced by a new asset if any, along with date of asset put to use, date when taken out from service and depreciation recovered.

-S/d-  
(B. Sreekumar)  
Deputy Chief (Law)